

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
Jodhpur Bench, JODHPUR.

O.A.No. 168/98

Dated : 15.7.1998

Manohar Singh s/o Sh. Gopal Singh resident of c/o Chhater Singh Chauhan, Plot No.53-A, Ramdeo Chowk, Bhagat-ki-Kothi, Jodhpur, last employed on the post of Driver in the office of the Executive Engineer, Jodhpur Central Division, CPWD, Nirman Bhawan, 3, West Patel Nagar, Circuit House Road, Ratanada, Jodhpur.

...Applicant.

VERSUS

1. Union of India through Secretary to the Govt. of India, Ministry of Urban Development, Central Public Works Department Nirman Bhawan, New Delhi.
2. Executive Engineer, Jodhpur Central Division CPWD, Nirman Bhawan, Ratanada, Jodhpur.
3. Superintending Engineer, Jodhpur Central Circle, CPWD, Nirman Bhawan, Ratanada, Jodhpur.

...Respondents.

For Applicant

Mr. J.K. Kaushik

CORAM :

Hon'ble Mr. Gopal Krishna, Vice Chairman
Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(Per Hon'ble Mr. Gopal Krishna)

Applicant, Manohar Singh has filed this application under section 19 of the Administrative Tribunals Act, 1985, challenging the verbal termination of his services on the post of Driver in the office of the Executive Engineer, CPWD, Jodhpur.

2. We have heard the learned counsel for the applicant.
3. The applicant was working as a Casual Driver in the office of the respondent No.2 and he worked therein from 28.10.91 to 16.6.97. But thereafter, his services were dispensed with despite the fact that he possesses a valid driving licence for driving light and heavy vehicles and possesses requisite qualifications for the post.

Chintu

The contention of the applicant is that Shri Gopi Chand has been engaged in his place and that the verbal termination of his services is arbitrary in the facts and circumstances of the present case. It is also contended that he should have been treated as a Central Government Servant and considered for regularisation.

4. The Applicant has not made any representation to the concerned authority in regard to his grievance before approaching this Tribunal. The learned counsel for the applicant now intends to make a representation. In the circumstances, this application is disposed of at the stage of admission with a direction to the respondent No.2 to decide the applicant's representation by a detailed speaking order on merits within a period of three months, if the same is received by him within a month from today. Let a copy of this OA and Annexures thereto be sent to the respondent No.2.

Gopal Singh
(Gopal Singh)

Adm. Member

Gopal Krishna
(Gopal Krishna)

Vice Chairman.

cpm/